

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 20/15 of NC-VI dated 12.02.2015

Meeting No. 20/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 12.02.2015 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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797	Party Name:MANGLAM ARTS	Meet No/Date:20/85-ALC3/2014	Status:
Case No.:11/26/85-ALC3/2013		12.02.2015	
HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101	Deferred
1		14.02.2014	
The Committee noted the comments furnished by MSME(Hosiery) vide their UO No.37(5)/96/2014-15/Hosiery/10 dated 03.01.2015 and found that break up of export item No. 1 (net content wise) is required. Average of fabrics of different net content will not be accepted for allowing input quantity. Committee needed exact break up. Accordingly, the matter is to be referred back to MSME(Hosiery) for requisite break-up. The case is deferred and to be placed before NC's consideration on 05.03.2015.			

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12.3.15

798	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:20/85-ALC3/2014 12.02.2015	Status:
HQ File :01/85/050/207/AM12	RLA File :10/24/040/068/AM12	Lic.No/Date:1010048043 03.02.2012	Approved

2 The Committee noted the comments furnished by MFPI vide their OM No. 88/DGFT/2011 dated 19.01.2015 and decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty
Processed Pasta (Blanched and Frozen-IQF) in Bulk Pack	113535.00Kg	Pasta Uncooked or otherwise prepared (Linguini/fusilli/Penne) in bulk pack	75690.00Kg

RA may take consequential action as per policy/procedure.

11/12/2015
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Rup
12.3.15

Status:

Approved

The Committee noted the comments furnished by MSME(Mech Divn) furnished vide their UO No. 30(178)/2014-ME dated 09.12.2014 and decided to ratify the ad-hoc input output norms on net to net basis as under:-

Export Item	Qty.	Import Item	Qty
Garden Torches made of Iron with Fibre Glass wick as imported	5,00,000.00Nos.	Fibre Glass Wick of different dia & length	5,00,000.00Nos.(Net to net with accountability clause in export product).

RA may take consequential action as per policy/procedure.

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Status:

Approved

The Committee noted the comments furnished by MSME(Mech Divn) furnished vide their UO No. 30(186)/2014-ME dated 12.01.2015 and decided to ratify the ad-hoc input output norms on net to net basis as under:-

Export Item	Qty.	Import Item	Qty
Zippers with Sliders Non Metallic	50,00,000.00 Nos.	Slide Fastners Non Metallic	50,00,000.00Nos.(Net to net with accountability clause in export product).

RA may take consequential action as per policy/procedure.

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12.3.15

Status:

Approved

The Committee noted the comments furnished by Department of Pharmaceuticals vide their OM No. 35021/08/2014-PI(Norms) dated 20.01.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty
Podophyllum Resin USP	450.00Kg	Podophyllum Roots	18.18Kg/Kg

RA may take consequential action as per policy/procedure.

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20/11/21
Sri YOGINDER SINGH
Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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802	Party Name:WESTERN INDIA CASHEW CO. (P) LTD	Meet No/Date:20/85-ALC3/2014 12.02.2015	Status:
6	HQ File :01/85/050/101/AM14	RLA File :32/24/40/014/AM14	Lic.No/Date:3210068302 09.10.2013
The Committee noted that the comments are awaited from MFPI . The Committee decided to remind MFPI to expedite their comments. And also decided to examine with regard to duty aspect on file.			

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803	Party Name:C.B. INDUSTRIES	Meet No/Date:20/85-ALC3/2014 12.02.2015	Status:
7	HQ File :01/85/162/085/AM13	RLA File :24/24/40/013/AM14	Lic.No/Date:2410040091 11.10.2013
The Committee noted the comments furnished by MFPI vide their OM No. 4(27)/2014-DGFT dated 15.01.2015\ and it was decided to allow ad-hoc input output norms on net to net basis with accountability clause as under:-			
Export Item	Qty.	Import Item	Qty
Processed(Split / Sliced / Flaked / Dried /Frozen) Betel(Areca) Nuts with or without scented.	1.00MT (Export product to contain net quantity of imported Betel Nut of same quality, variety & origin)	Betel(Areca) Nuts Whole &/or Split	1.00MT (Net to net with accountability clause)
RA may take consequential action as per policy/procedure.			

Rmp
12-3-15

804	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:20/85-ALC3/2014 12.02.2015	Status:
8	Case No.:28/7/85-ALC3/2014	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/
The Committee noted the comments furnished by MFPI vide their OM No. 17/DGFT/2011 dated 13.01.2015 and decided that protein content in import item i.e. Soya Protein Isolate, may also be called for from the firm to establish correlation between import and export item. The case was deferred and to be placed before NC on 05.03.2015			

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20/12/15

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
(Wing Bhawan, New Delhi)

Rmp
12-3-15

805
Case No.:11/15/85-ALC3/2014

Party Name:IWI STATIONERY
PVT.LTD.

Meet No/Date:20/85-
ALC3/2014
12.02.2015

Status:

HQ File :01/85/050/00116/AM15/

RLA File
:03/94/040/00455/AM15/

Lic.No/Date:0310788252
21.08.2014

Approved

Committee decided to approve the ad-hoc input output norms as per the written comments furnished by MSME(Mechanical Divn) vide their UO No. 30(214)/14-ME dated 05.02.2015 as under:-

Export Item	Qty	Sl. No.	Import Item	Qty
Plastic Mechanical Pencil containing 3 Lead (HB 0.7MM Dia X 100MM Length) per pencil Net content:	1,50,00,000.00 Nos	1	WB Mechanism(for lead size 0.7mm)	1,50,00,000.00 Nos. (Net to net basis with accountability clause)
(1) WB Mechanism, (for Lead Size 0.7MM/0.5MM)		2	Eraser (6.7MM Dia X 12MM length)	1,50,00,000.00 Nos. (Net to net basis with accountability clause)
(2) Eraser (6.7MM Dia X 12MM length)		3	Pencil Lead (HB 0.7MM Dia X 100MM length)	4,50,00,000.00 Nos. @ 3 lead per pencil to be exported on net to net basis with accountability.
(3) Pencil Lead (HB 0.7MM Dia X 100MM Length)		4	SAN Moulding Powder	34240.00Kg (inclusive 5% wastage)
(4) SAN Moulding Powder 32610.00KgKg		5	ABS Moulding Powder	17545.500Kg (inclusive 5% wastage)
(5) ABS Moulding Powder: 16710.00Kg		6	Polypropylene Granules (Moulding Grade)	4063.00kG (inclusive 5% wastage)
(6) Polypropylene Granules (Moulding Grade): 3870.00Kg				

RA may take consequential action as per policy/procedure.

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28/2/15
श्री/ श्री/ YOGINDER SINGH
उप-सह-निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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12-3-15

806	Party Name:KERRY INGREDIENTS INDIA PVT. LTD	Meet No/Date:20/85- ALC3/2014 12.02.2015	Status:
10 HQ File :01/85/050/019/AM15	RLA File :03/94/50/916/AM14	Lic.No/Date:0310775047 19.03.2014	Rejected

The Committee considered the case and noted that the description of import item given in the approved norms is a generic description. Committee decided that there is no merits in the request.

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807	Party Name:KERRY INGREDIENTS INDIA PVT. LTD	Meet No/Date:20/85- ALC3/2014 12.02.2015	Status:
11 HQ File :01/85/050/115/AM14	RLA File :03/94/50/471/AM14	Lic.No/Date:0310749505 13.09.2013	Rejected

The Committee considered the case and noted that the description of import item given in the approved norms is a generic description. Committee decided that there is no merits in the request.

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808 Case No.:2/2/85-ALC3/2014	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:20/85- ALC3/2014 12.02.2015	Status:
12 HQ File :01/85/050/00006/AM15/	RLA File :07/24/040/00234/AM14/	Lic.No/Date:0710099067 21.10.2013	Decided

The Committee noted that NC has already approved a similar case by its M.No.15 dated 27.11.2014 vide Case No.605. The Committee decided to ratify the norms as per decision by NC in its M.No.15 dated 27.11.2014 vide Case No. 605 under AA No. 0710098336 dated 17.09.2013.

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809	Party Name:PRAGATI GLASS PVT. LTD	Meet No/Date:20/85- ALC3/2014 12.02.2015	Status:
13 HQ File :01/85/050/027/AM12	RLA File :03/95/040/1024/AM14/AM14	Lic.No/Date:0310776251 28.03.2014	Deferred

The Committee decided to call for net content of each inputs in export product from the firm so that the description of export product may be recast. The case is deferred and to be placed before NC on 05.03.2015.

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श्रीमद् योगिन्दर सिंह/YOGINDER SINGH
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Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
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Kajroon Bhawan, New Delhi

Rmp
12.3.15

810	Party Name: Gadre Marine Export Pvt. Ltd	Meet No/Date:20/85- ALC3/2014 12.02.2015	Status:
14 HQ File : 01/85/50/114/AM12/DES.VI 01/85/50/139/AM13/DES.VI	RLA File : 03/94/040/478/AM12	Lic.No/Date: 0310651884 dt. 06.09.2011 / 0310709877 dt. 21.09.2012	Rejected
Modification in description of export product and allow of import item which were not granted by NC The Committee observed from the available export documents that actual export product is "Frozen Imitation Crab Stick Lobster etc., as per description in Shipping Bills. Therefore, there is no merit in the request of the firm to change the description of export product from "Frozen Imitation" product to "Frozen Crab Meat/Stick" product. The request is rejected and RA to take consequential action under intimate of HQrs.			

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